

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION No. 2830**  
TO BE ANSWERED ON 15.03.2016

**Disposal of e-Waste**

2830. SHRIMATI NEELAM SONKER:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) the quantity of e-waste generated annually in each State/UT at present;
- (b) the quantity of e-waste recycled in the country annually;
- (c) whether any comparison has been made in respect of the e-waste generated in the country and in other G-20 countries;
- (d) if so, the details thereof;
- (e) whether the Government proposes to take international assistance to dispose of this waste; and
- (f) if so, the details thereof along with the other efforts made by the Government for safe disposal of e-waste?

**ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI PRAKASH JAVADEKAR)

(a) No systematic inventorisation of e-waste generation has been carried out in the country. However, the reported generation of e-waste by State Pollution Control Boards/ Pollution Control Committees within their State / Union Territory at different period is given at **Annexure.**

(b) In the year 2013-14, it was reported that one lakh twenty one thousand three hundred and eighty one (1,21,381) tons of e-waste was collected for dismantling and recycling.

(c) to (e) No comparison has been made in respect of the e-waste generated in the country vis-à-vis G-20 countries, and there is no proposal at this stage to seek international assistance for disposal of e-waste.

(f) The e-waste (Management and Handling) Rules, 2011 provide for collection and disposal mechanism for end of life electrical and electronic equipments through instrument of Extended Producers Responsibility (EPR), and is operated through collection centers, dismantling and recycling facilities. There are one hundred and fifty one (151) EPR holders, one hundred and thirty two (132) collection centers, one hundred and forty eight (148)

dismantlers and recyclers in the country. Guidelines for implementation of e-waste (Management & Handling) Rules, 2011 prescribe for safety measures for the workers employed in dismantling and recycling facilities.

To ensure better implementation of management of electronic waste, Ministry has published draft e-Waste (Management) Rules, 2015. The provisions of this Draft Rule include expanding producer's responsibility under Extended Producer Responsibility (EPR), setting up of Producer Responsibility Organizations, and e-waste Exchange, assigning specific responsibility to bulk consumers of electronic products for safe disposal, providing for economic incentives for collection of electronic waste, and other measures to include dedicated responsibility of electronic and electrical product producers for collection and channelizing of electronic waste. Steps have also been taken for simplification in permission process for dismantling and recycling through one system of authorization instead of both registration and authorisation.

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## Annexure

### Annexure referred to in reply to part (a) of the Lok Sabha Unstarred Question Number 2830 for 15.03.2-2016 Shrimati Neelam Sonker regarding Disposal of e-Waste

Inventorization of e-waste generation by State Pollution Control Boards / Pollution Control Committees

S.No	Year of Information	State	Estimated Quantity in tone per annum
1.	2005	Maharashtra	20271
2.	2010	Andhra Pradesh	4266 in 3 cities (Hyderabad – Visakhapatnam and Vijayawada)
3.	2010	Meghalaya	446 in Shillong
4.	2010	West Bengal	25999 in Kolkata
5.	2012	Punjab	12432
6.	2012	Goa	915
7.	2012	Jammu & Kashmir	500
8.	2013	Assam	14
9.	2013	Chandigarh	7.062
10.	2013	Puducherry	11.06
11.	2013	Himachal Pradesh	4749
12.	2013-14	Karnataka	86118
13.	2013-14	Kerala	265.56
14.	2014-2015	Madhya Pradesh	2,20,700